

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.520/95

Monday, this the 20th day of November, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

G Janardhanan Nair,  
Deputy Superintendent of Police,  
Karunagappally,  
Kollam District. - Applicant

By Advocate Mr M Ramesh Chander

Vs

1. State of Kerala represented by the Chief Secretary, Thiruvananthapuram.
2. Director of General of Police, Thiruvananthapuram.
3. Union of India represented by the Secretary, Ministry of Home Affairs, New Delhi.
4. Union Public Service Commission represented by its Secretary, Shajahan Road, New Delhi.
5. Union of India represented by its Secretary, Ministry of Personnel, Public Grievances & Pensions, New Delhi.
6. KN Rajan, Commandant, Armed Reserve Police, Thiruvananthapuram City.
7. C Narayanan, Deputy Superintendent of Police, Telecommunication, Thiruvananthapuram (Pattom).
8. EJ Jayarajan, Assistant Commandant, Kerala Armed Police-I, Thrissur.
9. S Ramachandran Nair, Deputy Commandant, Special Armed Police, Thiruvananthapuram. - Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government Standing Counsel(for R.3&4)

By Advocate Mr D Sreekumar,G.P.(for R.1&2)

By Advocate Mr N Nandakumara Menon(for R.6&7)

The application having been heard on 20.11.95 the Tribunal on the same day delivered the following:

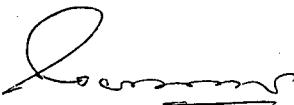
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A2, A3 and A4 orders by which posts of Assistant Commandants and above in the M.S.P. and S.A.P. Battallions, were declared equivalent to the post of Deputy Superintendent of Police Service in the Principal Police Service under Regulation 2(j) of the Indian Police Service(Appointment by promotion) Regulation 1955. We find that he has made A8 representation in this regard before the State Government. Government pleader submits that the State Government is considering the representation, and that the matter need not be decided by this Tribunal, in this application. We record the submission and direct the State Government to take a decision in the matter within two months from today, after hearing any party who may be affected by the decision to be taken.

2. Application is disposed of. No costs.

Dated, the 20th day of November, 1995.

  
SP BISWAS  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

trs/2011

LIST OF ANNEXURES

1. Annexure-A2: Photostat copy of the Government order - G.O.Ms.93 dated 22.1.65 issued by the Ist respondent, Secretary, Public(special) Department, to Government of Kerala.
2. Annexure A3: Photostat copy of the Government order-G.O.Ms.372 dated 7.04.1965 issued by the Secretary, Public(special) Department, Government of Kerala.
3. Annexure-A4: Photostat copy of the Government order G.O.Ms.651/79/GAD dated 15.12.1979 issued by the Under Secretary, General Administration (special.A.) Department, Government of Kerala.
4. Annexure-A8 Photostat copy of the representation dated 23.02.95 submitted by the Applicant before the Ist respondent Government of Kerala.

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